

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

MEETING NUMBER : 32/82-ALC4/2010 MEETING DATE : 09.11.2010

The Meeting No.32/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 09.11.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri DN Mathur, DY.IA., Department of Pharmaceuticals
3. Shri Krishan Kumar, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 29/82 dated 19.10.2010 were ratified by the Committee.

Manual Cases

Case No. B-265	M/s Gopinath Chem-Tech Ltd.
N C Meeting No. 32/11	F.No.01/82/50/1215/AM10/DES-III
Meeting Date 09.11.2010	Adv. Lic.No.0810087248 dt.11.03.10
Decision: The Committee decided to defer the case for 07.12.2010. comments of D/o C&PC.	

Case No. B-266	Jt.DGFT, CLA, New Delhi
N C Meeting No. 32/11	F.No.01/82/162/00583AM11/DES-III
Meeting Date 09.11.2010	
The Committee decided to defer the case for 07.12.2010 for comments of D/o Pharmaceuticals.	

Case No. B-267	M/s Jubilant Organosys Ltd.
N C Meeting No. 32/11	F.No.01/82/50/843/AM07/DES-III
Meeting Date 09.11.2010	Adv. Lic.No.0510189933 dt.31.08.06
Decision:-The Committee decided to call for end use of the export product from the firm and to defer the case for 04.01.11.	

Case No. B-268	M/s Metropolitan Exichem Ltd.
N C Meeting No. 32/11	F.No.01/82/50/1170/AM09/DES-III

Meeting Date 09.11.2010		Adv. Lic.No.0310491063 dt.20.10.08		
Decision:- Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/75/2008/Ch.II dated 22.6.09 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4-Diamino 2-Methyl Azo Benzene	1 Kg.	1.	Meta Toluidine	0.668 kg
		2.	Para Amino Acetanilide	0.910 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-269	M/s Jubilant Organosys Ltd.
N C Meeting No. 32/11	F.No.01/82/50/651/AM07/DES-III
Meeting Date 09.11.2010	Adv. Lic.No.0510187592 dt.20.07.06
Decision:-The Committee decided to call for following information from the firm and to defer the case for 04.01.11:-	
(i) Molecular weight & yield. (ii) Chemical Reaction (iii) Complete set of application. (iv) End use of the export product.	

Case No. B-270	M/s Kopran Ltd.
N C Meeting No. 32/11	F.No.01/83/50/00970/AM08 F.No.01/82/50/01346/AM05
Meeting Date 09.11.2010	Adv. Lic.No.0310439354 dt.13.08.07 Adv. Lic.No.0310299804 dt. 29.10.04
Decision:-The Committee considered the case as per agenda and decided to revise quantity of following to import items in the above two licenses as per decision taken in meeting No.47/10 dated 16.02.2010 as under or as applied by the firm whichever is lower:-	
Ceftriaxone Sodium(Non –Sterile) 1.04 kg/ kg of the export product Acetone 1.72 kg/ kg of the export product	
In NC's decision for license dated 29.01.04, the word used for one of import item was Ceftriaxone Sodium Sterile. It may be read as Ceftriaxone Sodium(Non –Sterile). Accordingly NC's decisions for above two licenses taken in meetings No.24/82 dt.16.10.2007 and 45/08 dt.11.03.2008 stand modified.	
RA may take action accordingly.	

Case NoA-35	M/s Ruchi Soya Industries Limited
N C Meeting No. 32/11	F.No.01/82/162/00040/AM11/DES-III
Meeting Date 09.11.2010	
Decision:-The Committee decided to forward complete set of application to Department of C&PC and to defer the case for 04.01.11..	

Case NoA-36	M/s Alkyl Amines Chemicals Ltd.			
N C Meeting No. 32/11	F.No.01/82/162/00288/AM11/DES-III			
Meeting Date 09.11.2010	Adv. Lic. No.0310417073 dated 07.12.2010			
Decision:- :- Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/37/2009/Ch.II dated 15.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 Ethyl Hexylamine	1 Kg.	1.	2 Ethyl Hexanol	1.06 kg
RA concerned may take further necessary action as per above decision of NC..				

Case NoC-24	M/s Filtra Speciality Catalysts Ltd.,
N C Meeting No. 32/11	F.No.01/82162/00006/AM10/DES-III
Meeting Date 09.11.2010	
Decision:-The Committee decided to make a request to Indian Chemical Council to intimate details of other exporters of the product and to defer the case for 07.12.2010.	

1

Case No.:1/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved	
HQ File :01/82/050/00034/AM10/	RLA File :09/24/040/00005/AM10/	Lic.No/Date:0910037716 22.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2010/Ch.II dated 26.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EHT (Ethyl Hexyl Triazone)/Etone	1 Kg.	1.	Para Nitro Benzoic Acid (PNBA)	2.510 kg
		2.	Perchloro Ethylene (PCE	0.606 kg
		3.	Methanol	3.324 kg

		4.	2 Ethyl Hexano	2.150 kg
		5.	Aceto Nitrile	2.636 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:07.12.2010
Decision : The Committee noted that the reply to D/L will be sent to D/O Pharmaceuticals as soon as it is received and decided to defer the case for 7.12.10.				

3

Case No.:4/14/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved	
HQ File :01/82/050/00174/AM10/	RLA File :09/24/040/00054/AM10/	Lic.No/Date:0910037983 21.05.2009	Defer Date:	
Decision :On the basis of recommendations of representative from Department of Pharmaceuticals, the Committee decided to fix ad-hoc norms as under or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
[R-(R*,R*)]-2(-4-fluorophenyl)-b,d.dihydroxy-5-(1-methylethyl)-3-phenyl-4-[(phenyl amino) carbonyl] – 1H- prrroh -1 – heptanoic acid]	1 kg	1.	(4R-Cis) -1,1-dimethyl ethyl-6- cyano methyl-2,2- dimethyl 1,3- dioxane-4 acetane	1.254 kg
		2.	Methanol	8.31 kg
		3.	Cyclohexane	7.35 kg
		4.	Methyl isobutyryl acetate	1.76 kg
RA concerned may take further necessary action as per above decision of NC.				

4	Case No.:12/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
	HQ File :01/82/050/00241/AM10/	RLA File :09/24/040/00105/AM10/	Lic.No/Date:0910038337 24.06.2009	Defer Date:
Decision : The Committee decided to defer the case for 07.12.2010 for comments of D/oC&PC.				

5	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
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	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:
	Decision :The Committee decided to defer the case for 07.12.2010 for comments of D/oC&PC.			

6	Case No.:29/35/82-ALC4/2009	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Rejected
	HQ File :01/82/050/00719/AM10/	RLA File :07/24/040/00223/AM10/	Lic.No/Date:0710067058 17.09.2009	Defer Date:
	Decision : The Committee noted that copy of DML submitted by the firm shows the product as bulk drug while the firm has applied for Capsule/tablet.The firm needs to clarify the position. The Committee deferred the case for 04.01.11 .			

7	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o Pharmaceuticals .			

8	Case No.:27/34/82-ALC4/2009	Party Name: VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

9

Case No.:7/38/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved		
HQ File :01/82/050/00780/AM10/	RLA File :05/24/040/00382/AM10/	Lic.No/Date:0510253729 01.12.2009	Defer Date:		
Decision :As per decision taken in meeting No.25/82 dated21.09.2010 and on the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to fix norms as under or as applied by the firm which ever is lower:-					
S.No.	Export item	Qty	Sl.No.	Import item	Qty
1.	Tropicamide Eye Drops 0.5% (10 ml pack)	1 pack	1	Tropicamide	0.051 gm
2.	Tropicamide Eye Drops 1% (10 ml pack)	1 pack	1	Tropicamide	0.102gm
RA may take action accordingly.					

10	Case No.:4/41/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
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	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008/Ch.II dated 26.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	N-Methyl-2-Pyrrolidone	1 Kg.	1.	Methanol	0.377 kg
			2.	Amonia	0.164 kg
			3.	1,4 Butanediol	1.01 kg
			4.	Methylamine Catalyst	0.00080 kg
			5.	GBL Catalyst	0.00075 kg

11	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:23.11.2010
	Decision : The Committee decided to verify ITC(HS) code of export item ‘catgut’ and defer the case for 23.11.10			

12	Case No.:16/49/82-ALC4/2009	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/01151/AM10/	RLA File :08/24/040/00322/AM10/	Lic.No/Date:0810086636 18.02.2010	Defer Date:04.01.2011
	Decision :The committee decided to call for complete specification of the export product, Certificate of Analysis from the foreign supplier for import item and to defer the case for 04.01.2010.			

13	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010for comments of D/o C&PC.			

14	Case No.:10/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
	HQ File :01/82/050/01241/AM10/	RLA File :09/24/040/00531/AM10/	Lic.No/Date:0910041463	Defer Date:

25.03.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.135011/113/2010-PI (Norms) dated 21.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)2-(3-3-(2-(7-Chloro-Quinolin-2-YL)-Vainyl)-Phenyl)-3-Hydroxy-Propyl)-Benzoic acid methyl ester monohydrate.	1 Kg.	1.	ISOPHALDEHYDE	1.10
		2.	(-)DI ISOPINO CAMPHENYL CHLORO BORANE	1.427

RA concerned may take further necessary action as per above decision of NC.

15

Case No.:11/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
HQ File :01/82/050/01242/AM10/	RLA File :09/24/040/00537/AM10/	Lic.No/Date:0910041464 25.03.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.135011/113/2010-PI (Norms) dated 21.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)2-(3-3-(2-(7-Chloro-Quinolin-2-YL)-Vainyl)-Phenyl)-3-Hydroxy-Propyl)-Benzoic acid methyl ester monohydrate.	1 Kg.	1.	ISOPHALDEHYDE	1.10 kg
		2.	(-)DI ISOPINO CAMPHENYL CHLORO BORANE	1.427 kg

RA concerned may take further necessary action as per above decision of NC.

16

Case No.:12/1/82-ALC4/2010	Party Name: MANTENA LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
HQ File :01/82/050/01243/AM10/	RLA File :09/24/040/00538/AM10/	Lic.No/Date:0910041466 25.03.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.135011/113/2010-PI (Norms) dated 21.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)2-(3-3-(2-(7-Chloro-Quinolin-2-	1 Kg.	1.	ISOPHALDEHYDE	1.10 kg

YL)-Vainyl)-Phenyl)-3-Hydroxy-Propyl)-Benzoic acid methyl ester monohydrate.			
	2.	(-)DI ISOPINO CAMPHENYL CHLORO BORANE	1.427 kg

RA concerned may take further necessary action as per above decision of NC.

17	Case No.:47/2/82-ALC4/2010	Party Name :MEDREICH LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/01281/AM10/	RLA File :07/24/040/00488/AM10/	Lic.No/Date:0710070729 30.03.2010	Defer Date:07.12.2010
	Decision : It was decided to forward a copy of application to D/o Pharmaceuticals and to defer the case for 7.12.2010.			

18	Case No.:10/5/82-ALC4/2010		Party Name: PARABOLIC DRUGS LTD.,		Meet No/Date:32/82-ALC4/2010 09.11.2010		Status:Case Approved	
	HQ File :01/82/050/00044/AM11/		RLA File :05/24/040/00003/AM11/		Lic.No/Date:0510262859 22.04.2010		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM no. 35011/69/2010 –PI (Norms) dated 05.10.2010 and in consultation with Technical Authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Cefepime for injection		1 kg	1.	Cefepime HCL non-sterile	0.655 kg		
2.				L- arginine	0.37 kg			
3.				Acetone	1.816 kg			
4.				Methanol	1.134 kg			
5.				Activated Carbon	0.034 kg			
RA may take action accordingly.								

19	Case No.:11/5/82-ALC4/2010	Party Name: PARABOLIC DRUGS LTD.,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status: Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:04.01.2011
	Decision : The Committee noted that a copy of reply received from the firm has been sent to D/o Pharmaceuticals for examination and decided to defer the case for 4.01.11			

20	Case No.:4/8/82-ALC4/2010	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Rejected
	HQ File :01/82/050/00193/AM11/	RLA File :03/95/040/00054/AM11/	Lic.No/Date:0310573109 06.05.2010	Defer Date:
	Decision : The Committee noted that the firm did not send reply to queries raised by D/o C&PC vide their letter dt. No.14010/62/2010 dt.30.7.10 and decided to reject the case.			

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Case No.:8/8/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
HQ File :01/82/050/00197/AM11/	RLA File :31/24/040/00017/AM11/	Lic.No/Date:3110043165 10.05.2010	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.135011/110/2010-PI (Norms) dated 18.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	S.No.	Qty. allowed
Ketamine Hcl	1 kg	1.	Cyclo penyl Chloride
		2.	O chloro benzonitril
		3.	Magnesium turning
		4.	Bromoine
		5.	Methanol
		6.	Toluene
		7.	Acetone
		8.	ISO Propyl Alcohol
RA concerned may take further necessary action as per above decision of NC.			

22	Case No.:11/8/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved	
	HQ File :01/82/050/00200/AM11/	RLA File :03/94/040/00132/AM11/	Lic.No/Date:0310573519 10.05.2010	Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their UO No.1410/83/2006-Ch.II dated 11.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Menthanol (4-Isopropyl	1 kg	1	Cuminique Aldehyde	1.250 kg

	Cyclohexyl Menthanol)	1 kg	2	5% Ruthenium on Carbon Catalyst	0.0035 kg

23	Case No.:13/8/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00202/AM11/	RLA File :09/24/040/00043/AM11/	Lic.No/Date:0910041977 11.05.2010	Defer Date:04.01.2011
	Decision : It was decided to forward a copy of Application to Department of Pharmaceuticals and to defer the case for 4.1.11			

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Case No.:14/8/82-ALC4/2010	Party Name: HONEST BIO-VET PVT. LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved	
HQ File :01/82/050/00203/AM11/	RLA File :08/24/040/00048/AM11/	Lic.No/Date:0810088931 12.05.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.135011/67/2010-PI (Norms) dated 1.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MENADIONE NICOTINAMIDE BISULPHITE	1 Kg.	1.	MENADIONE SODIUM BISULPHITE 94%	0.695 kg
		2.	NICACINAMIDE	0.40 kg
RA concerned may take further necessary action as per above decision of NC.				

25	Case No.:15/8/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved	
	HQ File :01/82/050/00204/AM11/	RLA File :08/24/040/00049/AM11/	Lic.No/Date:0810088932 12.05.2010	Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.135011/67/2010-PI (Norms) dated 1.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	MENADIONE SODIUM BISULPHITE COMPLEX	1 Kg.	1.	MENADIONE SODIUM BISULPHITE (Assay NMT 94%)	0.695 kg

(Containing MENADIONE SODIUM BISULPHITE NLT 65%)			
RA concerned may take further necessary action as per above decision of NC.			

26

Case No.:16/8/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved		
HQ File :01/82/050/00205/AM11/	RLA File :05/24/040/00054/AM11/	Lic.No/Date:0510264142 12.05.2010	Defer Date:		
Decision :As per decision taken in meeting No.25/82 dated21.09.2010 and on the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to fix norms as under or as applied by the firm which ever is lower:-					
S.No.	Export item	Qty	Sl.No.	Import item	Qty
1.	Tropicamide Eye Drops 0.5% (10 ml pack)	1 pack	1	Tropicamide	0.051 gm
2.	Tropicamide Eye Drops 1% (10 ml pack)	1 pack	1	Tropicamide	0.102gm
RA may take action accordingly.					

27	Case No.:25/8/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00214/AM11/	RLA File :09/24/040/00540/AM10/	Lic.No/Date:0910042034 14.05.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010 for comments of D/o C&PC.			

28	Case No.:34/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00471/AM11/	RLA File :03/95/040/00181/AM11/	Lic.No/Date:0310578751 14.06.2010	Defer Date:07.12.2010
	Decision : The Committee deferred the case for 07.12.2010for comments of D/o C&PC.			

29	Case No.:6/16/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved	
	HQ File :01/82/050/00522/AM11/	RLA File :31/24/040/00065/AM11/	Lic.No/Date:3110043866 06.07.2010	Defer Date:	
	Decision : In consultation with TAs present in the meeting, the Committee decided to fix ad-hoc norms as under:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

	Mycophenolate Mofetil (Micofenolato Mofetilo) Bulk Drug	1 Kg.	1.	Mycophenolic Acid Chemical	0.941 kg
	RA concerned may take further necessary action as per above decision of NC.				

30

Case No.:7/16/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved	
HQ File :01/82/050/00523/AM11/	RLA File :03/95/040/00255/AM11/	Lic.No/Date:0310582109 06.07.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their UO No.14010/24/2007/Ch.II dated 26.8..10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Saccharine	1 Kg.	1.	Insoluble Saccharine	0.854 kg
RA concerned may take further necessary action as per above decision of NC.				

31

Case No.:8/16/82-ALC4/2010	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved	
HQ File :01/82/050/00524/AM11/	RLA File :34/24/040/00076/AM11/	Lic.No/Date:3410027427 06.07.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their UO No.14010/89/2010/Ch.II dated 8.11.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium-2-Ethylhexanoate/2-Ethyl Hexanoic acid sodium salt	1 Kg.	1.	2-Ethyl Hexanoic acid	0.963 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:11/16/82-ALC4/2010	Party Name:ALEMBIC LIMITED		Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00527/AM11/	RLA File :34/24/040/00077/AM11/		Lic.No/Date:3410027449 07.07.2010	Defer Date:04.01.2011

Decision : The Committee decided to call for copy of DML from the firm and to defer the case for 4..1.2011

33	Case No.:14/16/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00530/AM11/	RLA File :09/24/040/00109/AM11/	Lic.No/Date:0910042643 08.07.2010	Defer Date:04.01.2011
	Decision :- The Committee deferred the case for 04.01.2011for comments of D/o Pharmaceutical.			

34	Case No.:2/24/82-ALC4/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM11/	RLA File :03/94/040/00488/AM11/	Lic.No/Date:0310590420 31.08.2010	Defer Date:07.12.2010
	Decision : The Committee noted that Chemical Division of D/o C&PC has transferred the case to its Petrochemical Div. vide their UO dated 8.11.10.			

35	Case No.:3/24/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Deffered and Re-indexed
	HQ File :01/82/050/00803/AM11/	RLA File :03/94/040/00487/AM11/	Lic.No/Date:0310590555 01.09.2010	Defer Date:7.12.2010
	Decision : The Committee deferred the case for 7.12.2010for comments of D/o Pharmaceutical.			

36	Case No.:6/24/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00806/AM11/	RLA File :03/94/040/00373/AM11/	Lic.No/Date:0310590944 06.09.2010	Defer Date:04.01.2011
	Decision : The Committee deferred the case for 04.01.2011for comments of D/o Pharmaceutical.			

37	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:04.01.2011
	Decision : The Committee deferred the case for 04.01.2011for comments of D/o Pharmaceutical.			

38	Case No.:10/24/82-ALC4/2010	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
	HQ File :01/82/050/00810/AM11/	RLA File :03/94/040/00388/AM11/	Lic.No/Date:0310591331 07.09.2010	Defer Date:
	Decision: Committee considered case as per agenda and in light of written comments forwarded by			

Department of C&PC vide their U.O. No.14010/84/2010/Ch.III dated 8.11.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,3-Dioxolane	1 Kg.	1.	Monoethylene Glycol	0.882 kg
	1 kg	2.	Paraformaldehyde	0.427 kg

RA concerned may take further necessary action as per above decision of NC. 16/11

39	Case No.:11/24/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00811/AM11/	RLA File :03/94/040/00502/AM11/	Lic.No/Date:0310591355 07.09.2010	Defer Date:04.01.2011
	Decision : The Committee deferred the case for 04.01.2011for comments of D/o Pharmaceutical.			

40	Case No.:12/24/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00812/AM11/	RLA File :03/95/040/00447/AM11/	Lic.No/Date:0310591500 08.09.2010	Defer Date:04.01.2011
	Decision : The Committee deferred the case for 04.01.2011for comments of D/o Pharmaceutical.			

41	Case No.:1/32/82-ALC4/2010	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
	HQ File :01/82/050/00983/AM11/	RLA File :07/24/040/00288/AM11/	Lic.No/Date:0710075018 25.10.2010	Defer Date:
	Decision : As per SION A-412, the Committee on the recommendations of TA from D/o Pharma, decided to fix ad-hoc norms as given below or as applied by the firm which is lower:-			

Export Product	Qty.	S.No.	Import Items	Qty.
Mypaid Capsules	1 capsule	1.	Paracetamol BP/USP/EP	255 mg
		2.	Ibuprofen 25 BP/USP/EP	204 mg
		3.	Sodium Stearyl Fumerate BP/USP/EP	6.5 mg

RA may take necessary action accordingly.

42	Case No.:3/32/82-ALC4/2010	Party Name:ANUH PHARMA LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00985/AM11/	RLA File :03/94/040/00649/AM11/	Lic.No/Date:0310598571 25.10.2010	Defer Date:04.01.2011
	Decision : It was decided to forward a copy of Application to D/o Pharmaceuticals and to defer the case for 4.01.11.			

43	Case No.:2/32/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00984/AM11/	RLA File :07/24/040/00286/AM11/	Lic.No/Date:0710075068 27.10.2010	Defer Date:04.01.2011
	Decision : The Committee decided to call for DML for 1 gm injection from the firm and to defer the case for 4.1.2011.			

44

Case No.:4/32/82-ALC4/2010	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved
HQ File :01/82/050/00986/AM11/	RLA File :08/24/040/00197/AM11/	Lic.No/Date:0810093469 27.10.2010	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/84/2010/Ch.III dated 8.11.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Import items	Qty. allowed
Citric Acid Antydrous USP	1 Kg.	Citric Acid Antydrous	1.01
RA concerned may take further necessary action as per above decision of NC. 16/11			

45	Case No.:5/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00987/AM11/	RLA File :05/24/040/00265/AM11/	Lic.No/Date:0510275800 27.10.2010	Defer Date:04.01.2011
	Decision : The Committee deferred the case for 04.01.2011for comments of D/o Pharmaceuticals.			

46	Case No.:6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:04.01.2011
	Decision : The Committee deferred the case for 04.01.2011for comments of D/o Pharmaceuticals.			

47	Case No.:7/32/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00989/AM11/	RLA File :03/94/040/00657/AM11/	Lic.No/Date:0310599277 28.10.2010	Defer Date:04.01.2011
	Decision : The Committee deferred the case for 04.01.2011for comments of D/o Pharmaceuticasl.			

48	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:04.01.2011
	Decision : It was decided to forward a copy of Application to D/o C&PC and to defer the case for 04.01.2011.			

49	Case No.:9/32/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved																																	
	HQ File :01/82/050/00991/AM11/	RLA File :09/24/040/00309/AM11/	Lic.No/Date:0910044089 01.11.2010	Defer Date:																																	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/87/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">Lamivudine</td><td rowspan="9">1 Kg.</td><td>1.</td><td>Glyoxylic acid 50%</td><td>1.80 kg.</td></tr> <tr> <td>2.</td><td>1,4-dithiane-2,5-dihydroxy</td><td>0.739 kg.</td></tr> <tr> <td>3.</td><td>Cytosine</td><td>0.955 kg.</td></tr> <tr> <td>4.</td><td>Hexamethyl disilazane</td><td>1.89 kg.</td></tr> <tr> <td>5.</td><td>Salicylic acid</td><td>0.79 kg.</td></tr> <tr> <td>6.</td><td>Sodium borohydride</td><td>0.48 kg.</td></tr> <tr> <td>7.</td><td>Dimethyl formamide</td><td>0.83 kg.</td></tr> <tr> <td>8.</td><td>n-Hexane</td><td>3.75 kg.</td></tr> <tr> <td>9.</td><td>Methylene dichloride</td><td>5.75 kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Lamivudine	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg.	2.	1,4-dithiane-2,5-dihydroxy	0.739 kg.	3.	Cytosine	0.955 kg.	4.	Hexamethyl disilazane	1.89 kg.	5.	Salicylic acid	0.79 kg.	6.	Sodium borohydride	0.48 kg.	7.	Dimethyl formamide	0.83 kg.	8.	n-Hexane	3.75 kg.	9.	Methylene dichloride
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																																	
Lamivudine	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg.																																	
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		8.	n-Hexane	3.75 kg.																																	
		9.	Methylene dichloride	5.75 kg.																																	

50	Case No.:10/32/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Approved												
	HQ File :01/82/050/00992/AM11/	RLA File :08/24/040/00227/AM11/	Lic.No/Date:0810093579 01.11.2010	Defer Date:												
	Decision :In view of decision taken by NC in its meeting No.28/08 dt.13.11.07 as modified in meeting No. 49/09 dt.24.02.09 and on recommendations of TAs present in the meeting, it was decided to fix ad-hoc norms as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>S.No.</th><th>Import Items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">3- Chloroperoxybenzoic Acid</td><td rowspan="2">1 kg</td><td>1.</td><td>3-Chloro Benzoychloride (meta-chloro- benzoyl Acid</td><td>1.00 kg</td></tr> <tr> <td>2.</td><td>Tertiary Butanol</td><td>3.50 kg</td></tr> </tbody> </table> RA may take action accordingly.				Export Product	Qty.	S.No.	Import Items	Qty.	3- Chloroperoxybenzoic Acid	1 kg	1.	3-Chloro Benzoychloride (meta-chloro- benzoyl Acid	1.00 kg	2.	Tertiary Butanol
Export Product	Qty.	S.No.	Import Items	Qty.												
3- Chloroperoxybenzoic Acid	1 kg	1.	3-Chloro Benzoychloride (meta-chloro- benzoyl Acid	1.00 kg												
		2.	Tertiary Butanol	3.50 kg												

51	Case No.:11/32/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00993/AM11/	RLA File :09/24/040/00312/AM11/	Lic.No/Date:0910044097 02.11.2010	Defer Date:07.12.2010
	Decision : : It was decided to to defer the case for 07.12.2010 for comments of D/o Pharmaceuticals.			

52	Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:32/82-ALC4/2010 09.11.2010	Status:Case Deferred
	HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:04.01.2011
	Decision : The Committee deferred the case for 04.01.2011 for comments of D/o C&PC.			

Outside Agenda

M/S Cipla Ltd.

The Committee noted that NC in its decision for Adv. Lic No.0310582173 dt. 6.7.10 taken in Meeting No. 22/82 dated 31.8.10 in the description of export product has inter-alia used the words 'cobalt Powder' which may be replaced by words 'cobact Powder' with no other change in earlier NC's decision.

